

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Lok Sabha**

UNSTARRED QUESTION NO. : 351

(TO BE ANSWERED ON THE 8th December 2022)

NOTICE FOR NON-COMPLIANCE OF SAFETY NORMS

351. SHRI A.K.P. CHINRAJ

Will the Minister of CIVIL AVIATION

be pleased to state:-

a) whether Directorate General of Civil Aviation (DGCA) has recently issued notice to certain airlines in line with safety margins and if so, the details thereof and the action taken against the airlines;

b) the number of instances of flight malfunction and smoke detected in the cabin of Airlines from 2019 to till date; and

c) the details of action taken against the airlines for not complying to prescribed safety norms and civil aviation requirements from 2019 to till date?

ANSWER

**Minister of State in the Ministry of CIVIL AVIATION
(GEN. (DR) V. K. SINGH (RETD))**

(a) DGCA has issued notice to M/s Spice Jet stating that "poor internal safety oversight and inadequate maintenance actions has resulted in degradation of the safety margin". Subsequently, DGCA vide its order dated 27.07.2022, restricted the number of departures of M/s Spice Jet to 50% of the number of departures approved under summer schedule 2022, for a period of 8 weeks from the date of issue. This Order was further extended till 29.10.2022.

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(b) & (c) A total of 13 instances were reported of smoke in the cabin of scheduled airlines' aircraft from 2019 till date. These were primarily due to system/component malfunction and other factors such as bird strike, lightning strike & passenger mobiles. Such

occurrences are thoroughly analyzed, and severity is determined. Based on the severity, occurrences are investigated. No violation of prescribed norms/ Civil Aviation Requirements was found in these instances.
